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ANNEX

AMENDMENTS TO THE CONVENTION ON THE
INTERNATIONAL MARITIME ORGANIZATION

PART VI

The Council

Article 16

Replace text of Article 16 by:

"The Council shall be composed of forty Members elected by the Assembly."

Article 17

Replace text of Article 17 by:

"In electing the Members of the Council, the Assembly shall observe the following criteria:

(a) Ten shall be States with the largest interest in providing international shipping services;

(b) Ten shall be other States with the largest interest in international seaborne trade;

(c) Twenty shall be States not elected under (a) or (b) above which have special interests in maritime transport or navigation, and whose election to the Council will ensure the representation of all major geographic areas of the world."

Article 19(b)

Replace text of Article 19(b) by:

"(b) Twenty-six Members of the Council shall constitute a quorum."

ANNEXE

**AMENDEMENTS A LA CONVENTION PORTANT CREATION DE
L'ORGANISATION MARITIME INTERNATIONALE**

PARTIE VI

Le Conseil

Article 16

Remplacer le texte de l'article 16 par le texte suivant :

"Le Conseil se compose de quarante Membres élus par l'Assemblée."

Article 17

Remplacer le texte de l'article 17 par le texte suivant :

"En élisant les Membres du Conseil, l'Assemblée observe les principes suivants :

- a) dix sont des Etats qui sont le plus intéressés à fournir des services internationaux de navigation maritime;
- b) dix sont d'autres Etats qui sont le plus intéressés dans le commerce international maritime;
- c) vingt sont des Etats qui n'ont pas été élus au titre des alinéas a) ou b) ci-dessus, qui ont des intérêts particuliers dans le transport maritime ou la navigation et dont l'élection garantit que toutes les grandes régions géographiques du monde sont représentées au Conseil."

Article 19 b)

Remplacer le texte de l'alinéa b) de l'article 19 par le texte suivant :

"b) Vingt-six Membres du Conseil constituent le quorum."

ANEXO

ENMIENDAS AL CONVENIO CONSTITUTIVO DE LA ORGANIZACION
MARITIMA INTERNACIONAL

PARTE VI

El Consejo

Artículo 16

Sustitúyase el texto del artículo 16 por el siguiente:

"El Consejo estará integrado por cuarenta Miembros elegidos por la Asamblea."

Artículo 17

Sustitúyase el texto del artículo 17 por el siguiente:

"En la elección de Miembros del Consejo, la Asamblea observará los siguientes criterios:

- a) diez serán Estados con los mayores intereses en la provisión de servicios marítimos internacionales;
- b) diez serán otros Estados con los mayores intereses en el comercio marítimo internacional;
- c) veinte serán los Estados no elegidos con arreglo a lo dispuesto en a) y b), que tengan intereses especiales en el transporte marítimo o en la navegación y cuya integración en el Consejo garantice la representación de todas las grandes regiones geográficas del mundo."

Artículo 19 b)

Sustitúyase el texto del artículo 19 b) por el siguiente:

"b) veintiséis Miembros del Consejo constituirán quórum."

CERTIFICATION

I hereby certify that the attached document is a true copy of the English, French and Spanish texts of the Amendments to the Convention on the International Maritime Organization done at London on 4 November 1993, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais, espagnol et français des Amendements à la Convention portant création de l'Organisation maritime internationale, fait à Londres le 4 novembre 1993, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

United Nations
New York, August 2005

Organisation des Nations Unies
New York, août 2005

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